



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.1660/2020**

Today this the 29<sup>th</sup> day of October, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Prahlad Kumar, Age 59 years  
Director (Veterinary Services), Group 'A'  
East Delhi Municipal Corporation  
Director, Veterinary  
S/o Sh. Birbal Singh  
R/o House No.505, MIG Flats  
Chitrkot, East of Loni Road, Shshdra  
Delhi-110093.

..Applicant  
(Shri Randhir Kumar, Advocate)

Versus

1. Union of India through Secretary  
Ministry of Health and Family Welfare  
Govt. of India, Nirman Bhawan  
New Delhi.
2. Ministry of Fisheries, Animal Husbandry  
& Dairying, Govt. of India  
Through its Secretary  
Krishi Bhawan, Rafi Ahmad Kidwai Marg  
Rajpath Area, Central Secretariat  
New Delhi-110001.
3. North Delhi Municipal Corporation  
Through its Commissioner  
Dr. S.P. Mukherjee Civic Centre  
J.L. Nehru Marg  
New Delhi-110002.
4. East Delhi Municipal Corporation  
Through its Commissioner  
Dr. S.P. Mukherjee Civic Centre  
J.L. Nehru Marg  
New Delhi-110002. ....Respondents  
(Shri R.K. Jain and Shri Sanjeev Yadav, Advocates)



## Order (Oral)

### Justice L. Narasimha Reddy:

The applicant is working as Director (Veterinary Services) in East Delhi Municipal Corporation (EDMC). He is attaining the age of superannuation on completion of 60 years, on 31.12.2020.

2. This O.A. is filed with a prayer to direct the respondents to extend the age of superannuation from 60 years to 65 years, in terms of the orders issued by the Government of India dated 31.05.2016, read with amended F.R. 56.

3. We heard Shri Randhir Kumar, learned counsel for the applicant and Shri R.K. Jain and Shri Sanjeev Yadav, learned counsel for the respondents.

4. This very issue was dealt with by the Tribunal in OA No.1269/2020 dated 11.09.2020, holding that the benefit of the age of superannuation from 60 years to 65 years is not available to veterinary doctors.

5. The O.A. is, accordingly, dismissed. There shall be no order as to costs.



**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

*/jyoti/vb/ankit/sd*